

National Company Law Tribunal

Allahabad Bench

CP NO (IB) 238/ALD/2018

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2018

NAME OF THE COMPANY: Manvender Singh Malik V/s M/s Shri Narshing Dev Sugar Pvt Ltd

SECTION OF I & B CODE: 9 IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.				
2.				

CP NO.(IB)238/ALD/2018

Sh. Chetan Chatterjee, Advocate for the Operational Creditor and Sh. Manu Khare, Advocate for the Corporate Debtor is present.

Vakalatnama filed on behalf of Corporate Debtor, but Board Resolution is not attached with the vakalatnama. Corporate Debtor is directed to file Board Resolution along with reply, if any within seven days from today with a copy in advance to the opposite party. Thereafter, rejoinder, if any, may also be filed within seven days.

List the matter on 30th August, 2018 for admission

Dated:01.08.2018

**SAROJ RAJWARE
MEMBER (TECHNICAL)**

**V.P. SINGH,
MEMBER (JUDICIAL)**

Typed by:
Kavya Prakash Srivastava
(Stenographer)